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ment of Economic Affairs) Notification S.R.O. No. 135, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules. 1958, [Placed in Library. See No. LT-587/58.]

MINISTRY OF FINANCE NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT Аст, 1944

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):--

- (i) Notification G.S.R. No. 492, dated the 21st June. 1958. rescinding Government Notification No. 34-Central Excises, dated the 3rd August, 1954.
- (ii) Notification G.S.R. No. 523. 28th June, 1958, dated the publishing an amendment in the Central Excise Rules, 1944.
- (iii) Notification G. S. R. No. 524, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.
- (iv) Notification G. S. R. No. 525, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.

[Placed in Library, See No. LT-821 58 for (i) to (iv)].

- (i) APPROPRIATION ACCOUNTS (RAIL-WAYS) 1956-57.
  - (ii) BLOCK ACCOUNTS (RAILWAYS) 1956-57
- (iii) AUDIT REPORT (RAILWAYS) 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:-

> (1) Appropriation Accounts οf Railways in India for 1956-57

- (Parts I and II), [Placed in Library, See No. LT-801/58.
- (ii) The Block Accounts (including capital statements comprising the loan accounts), Balance Sheets and Profit and Loss Accounts of Indian Gov-Railways, 1956-57. ernment [Placed in Library, See No. LT-802/58.
- (111) The Audit Report, Railways, 1958. [Placed in Library. See No. LT-800 58.]

NOTIFICATION PUBLISHING THE DHOTIES (FIXATION OF COLLECTIVE QUOTA) **RULES**, 1958

SHRI SATYA NARAYAN SINHA: Sir, on behalf of Shri Lal Bahadur, I beg to lay on the Table, under subsection (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed Library, See No. LT-664/58.]

FIRST REPORT OF THE COMMITTEE FOR PLANNING MEASURES AGAINST FLOODS IN DELHI

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table a copy of the First Report of the Committee constituted by the Prime Minister on the 23rd July, 1958, for planning measures against floods and similar calamities in Delhi. [Placed in Library. See No. LT-804|58.1

NOTIFICATION PUBLISHING AMENDMENTS IN THE DISPLACED PERSONS (COM-PENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF RE-HABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each 91

of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (i) Notification G.S.R. No. 70|R. Amdt. XIX, dated the 20th February, 1958.
- (ii) Notification G.S.R. No. 134|R. Amdt. XX, dated the 28th February, 1958.

[Placed in Library. See No. LT-641/58 for (i) and (ii).]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN IN THE HOUSE

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (1) First statement . XXI session, 1958
- (2) Statement No. III XX session, 1958
- (3) Statement No. VI . XIX session, 1957
- (4) S'atement No. X . XVIII session, 1957
- (5) Statement No. XII XVII session, 1957
- (6) Statement No. XII XV session, 1956
- (7) Statement No. XIII XIV session, 1956
- (8) Statement No. XVII XIII session, 1956

[See Appendix XXII. Annexures Nos. 6 to 13 for (1) to (8).]

NOTIFICATION PUBLISHING AMENDMENT IN THE COPYRIGHT RULES, 1958

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table, under sub-section (3) of section 78 of the Copyright Act, 1957, a copy of the Ministry of Scientific Research and Cultural Affairs Notification G.S.R. No. 267, dated the 22nd April, 1958, publishing an amendment in Copyright Rules, 1958. [Placed in Library, See No. LT- 696/58.]

Notifications under the All India Services Act, 1951

SHRIMATI VIOLET ALVA: Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs:—

- (i) Notification G. S. R. No. 250, dated the 11th April, 1958, publishing an amendment in the Indian Administrative Service (Regulation of Seniority) Rules, 1954.
- (ii) Notification G. S. R. No. 251, dated the 11th April, 1958, publishing an amendment in the Indian Police Service (Regulation of Seniority) Rules, 1954.

[Placed in Library. See No. LT-285/58 for (i) and (ii).]

(iii) Notification G. S. R. No. 270, dated the 17th April, 1958, publishing an amendment in the All India Services (Leave) Rules, 1955. [Placed in Library. See No. LT-720/58.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, RULES, 1958

SHRI M. V. KRISHNAPPA: Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under sub-section (3) of ection 28 of the All India Institute of Medical Sciences Act, 1956. a copy of the Ministry of Health Notification G.S.R. No. 633, dated the 21st July, 1958, publishing certain amendments in the All India Institute of Medical Sciences Rules, [Placed in Library. See No. LT-796] 58.]

NOTIFICATIONS UNDER THE PREVENTION OF FOOD ADULTERATION ACT, 1954

SHRI M. V. KRISHNAPPA: Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954, a